

[Shri Kedar Nath Singh]

in Library. See No. LT—931/71]

- (3) A copy of each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.—

- (i) Annual Accounts of the Cochin Port Trust for the year 1969-70 and the Audit Report thereon.
- (ii) Annual Accounts of the Mormugao Port Trust for the year 1969-70 and the Audit Report thereon
- (iii) Annual Accounts of the Visakhapatnam Port Trust for the year 1969-70 and the Audit Report thereon.
- (iv) Annual Accounts of the Paradip Port Trust for the year 1969-70 and the Audit Report thereon.
- (v) Annual Accounts of the Kandla Port Trust for the year 1969-70 and the Audit Report thereon. [*Placed in Library. See No. LT—932/71.*]

**STATEMENT RE. CENTRAL GOVERNMENT
MARKET BORROWINGS DURING
1971-72**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a statement (Hindi and English versions) indicating the result of Central Government Market Borrowings during 1971-72. [*Placed in Library. See No. LT—933/71.*]

**NOTIFICATION RE DECLARING OF TAMIL
NADU ELECTRIC SUPPLY SERVICE AS
AN ESSENTIAL SERVICE**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy of Notification No. S. O.

3403 (Hindi and English versions) published in Gazette of India dated the 13th September, 1971 declaring service connected with the supply of electrical energy to the public in the State of Tamil Nadu or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act. [*Placed in Library. See No. LT—934/71.*]

**NOTIFICATION DECLARING OF WEST
BENGAL FIRE SERVICE AS AN
ESSENTIAL SERVICE**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to lay on the Table a copy of Notification No. S. O. 3335 (Hindi and English versions) published in Gazette of India dated the 8th September, 1971 declaring the West Bengal Fire Service to be an essential service for the purposes of the Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act. [*Placed in Library. See No. LT—935/71.*]

**STATEMENT RE. FLOOD SITUATION IN THE
COUNTRY AND RECENT CYCLONE IN
ORISSA**

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a statement (Hindi and English versions) on the flood situation in the country and recent cyclone in Orissa. [*Placed in Library. See No. LT—936/71.*]

**NOTIFICATIONS UNDER ESSENTIAL COM-
MODITIES ACT, GUJARAT AGRICULTURAL
LANDS CEILING (COMPENSATION BOND)
AMENDMENT RULES ETC. ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB SHINDE): I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
- (i) The Fertiliser (Control) Third Amendment Order, 1971 pub-

lished in Notification No. G. S. R. 1214 in Gazette of India dated the 21st August, 1971.

- (ii) The fertiliser (Control) Second Amendment Order, 1971 published in Notification No. G. S. R. 1215 in Gazette of India dated the 21st August, 1971. [*Placed in Library. Ser No LT-937/71.*]
- (2) A copy (Hindi and English versions) of the Gujarat Agricultural Lands Ceiling (Compensation Bond) (Amendment) Rules, 1971 published in Notification No. GHM-3650-M-ICH-1071/36958-J in the Gujarat Government Gazette dated the 30th August, 1971, under sub-section (4) of section 53 of the Gujarat Agricultural Lands Ceiling Act, 1960, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat, together with an explanatory note [*Placed in Library. See No. LT-938/71.*]
- (3) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1297 in Gazette of India dated the 11th September, 1971, under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962. [*Placed in Library. See No. LT-939/71.*]

VEGETABLE OIL PRODUCTS CONTROL (AMENDMENT) ORDER, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA): On behalf of Prof. Sher Singh: I beg to lay on the Table a copy of the Vegetable Oil Products Control (Amendment) Order, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1340 in Gazette of India dated the 14th September,

1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-940/71.*]

MR. DEPUTY-SPEAKER : Shri Bajinath Kureel.

NOTIFICATIONS DECLARING ELECTRIC SUPPLY SERVICES IN KERALA, WEST BENGAL AND ASSAM AS ESSENTIAL SERVICES

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : On behalf of Shri Bajinath Kureel... ..

MR. DEPUTY-SPEAKER : I should be informed in advance of such changes. Dr. K. L. Rao :

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub section (2) of section 2 of the Essential Services Maintenance Act, 1968 :—

- (1) Notification No S. O 3513 published in Gazette of India dated the 20th September, 1971 declaring service connected with the supply of electrical energy to the public in the State of Kerala or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act. [*Placed in Library. See No. LT-941/71.*]
- (2) Notification No. S. O. 4035 published in Gazette of India dated the 22nd October, 1971 declaring service connected with the supply of electrical energy to the public in the State of West Bengal or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purpose of the said Act. [*Placed in Library. See No. LT-942/71.*]
- (3) Notification No. S. O. 4037 published in Gazette of India dated the 23rd October, 1971 declaring service connected with the supply of electri-